

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) No, Sir. The Prime Minister only emphasised the need to take cost of import substitution into account.

(b) and (c). Do not arise.

Availability of Bank Lockers only to Fixed Depositors

2874. PROF. MADHU DANDAVATE : Will the Minister of FINANCE be pleased to state :

(a) whether instructions have been issued by the banks to their branches to allow lockers to only those clients who are prepared to open fixed deposit accounts with the bank;

(b) whether the Secretary of All India INBCC has addressed a letter to the Finance Ministry giving the information that it has been established beyond doubt that the banks prevail upon the clients and make it pre-condition to either bringing deposits from them or enter deposit of friends and relatives before allocation of lockers; and

(c) if so, whether this attitude of banks will not lead to a situation in which rich will monopolise the lockers for fixed deposits and for keeping their black money safe ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c). The Reserve Bank of India had in 1984 issued certain guidelines to be followed by all public sector banks in allotting lockers to customers. The details of the guidelines are as follows :

(i) Branches should maintain a waiting list for the purpose of allotment of lockers. All applications received for allotment of a locker should be acknowledged and given a waiting list number.

(ii) At least 80 per cent of the lockers should be allotted by branches on first-come-first-served basis. The remaining lockers could be allotted by the branch managers at their

discretion to valued customers on business considerations.

(iii) The banks should not insist on fixed deposits as a pre-requisite for allotment of lockers. There will, however, be no objection to banks seeking a deposit (but not as a condition for allotment) from the applicant who has been allotted a locker, the annual interest from which would not be more than the annual rent of the lockers. In the alternative, advance payment of locker rent for period of three years may be collected from the locker holders. Locker holders who opt for annual payment of rent and default in payment, should not be allowed to operate these lockers till the arrears of rent are cleared.

Banks are following the Reserve Bank of India's guidelines. However, whenever any specific complaints are received regarding non-observance of these guidelines they are looked into for corrective/remedial action.

Purchase of Raw Jute by Jute Corporation of India

2875. SHRI ATISH CHANDRA SINHA : Will the Minister of TEXTILES be pleased to state :

(a) whether the Jute Corporation of India (JCI) has fixed target for purchase of raw jute during the current season;

(b) if so, the details of the target and the value and quantum of raw jute purchased so far by J.C.I.;

(c) the price paid by J.C.I. to the growers for such purchases;

(d) what was the position in relation to (b) and (c) during the last three seasons; and

(e) the State-wise break-up of (b), (c) and (d) above ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) to (c). Jute Corporation of India has standing instructions to purchase whatever quantity of

raw jute is offered for sale to them by the growers at the statutory support price. Till 3rd December, 1985, the JCI, in association with State Cooperative has purchased a total quantity of 18.75 lakh bales valued at about 79.31 crores. The price paid by JCI to growers for purchases made during the

current season for W-5 ex-Assam ranged between Rs. 215 to Rs. 240 and for TD-5 ex-West Bengal between Rs. 244 to 273 per quintal.

(d) and (e). A statement is attached.

Statement

Details of procurement of raw jute by JCI during the last three years are as follows :

(Quantity in '000 bales/Value in lakh rupees)

State	Quantity procured	Principal variety	Procurement Price range		Approx. Value of qty. procured
			Price (Rs/Qtl)		
			Min.	Max.	
1	2	3	4	5	6
1982-83					
Assam	130.9	W-5	175.00	185.00	442.2
Bihar	69.3	W-5	184.50	195.00	239.1 (inclu. UP)
Meghalaya	1.7	Mesta Bot	154.00	154.00	1.1
Orissa	0.7	W-5	188.50	188.50	2.3
Tripura	34.0	Mesta Bot	159.50	159.50	98.3
U.P.	0.1	W-5	190.00	190.00	—
West Bengal	622.8	TD-5	194.50	229.50	2321.0
A. P.	—	Bimli Bot	No Purchases		—
Total	859.5				3104.0
1983-84					
Assam	130.9	W-5	245.00	285.00	546.7
Bihar	53.5	W-5	245.00	290.00	284.9
Meghalaya	2.9	Mesta Bot	225.00	255.00	3.9
Orissa	0.7	W-5	225.00	310.00	3.7
Tripura	24.1	Mesta Bot	260.00	295.00	127.1
U.P.	—	W-5	No Purchases		—
West Bengal	654.0	TD-5	255.00	325.00	3581.7
A.P.	—	Bimli Bot	No Purchases		—
Total	839.1				4548.0

1	2	3	4	5	6
1984-85					
Assam	155.3	W-5	575.00	920.00	2309.8
Bihar	98.8	W-5	600.00	910.00	1382.5 (Ind. U.P.)
Maghalaya	6.4	Mesta Bot	650.00	820.00	16.8
Orissa	23.8	W-5	595.00	965.00	394.7
Tripura	28.3	Mesta Bot	400.00	800.00	356.2
U.P.	4.1	W-5	800.00	800.00	—
West Bengal	683.7	TD-5	612.50	980.00	10268.1
A.P.	15.6	Bimli Bot	570.00	800.00	199.7
Total	1016.0				14927.8

**Subsidiaries of NTC, New Delhi
Functioning with CMDS**

2876. SHRI H. N. NANJE GOWDA :
Will the Minister of TEXTILES be pleased to state :

(a) whether it is a fact that most of the nine subsidiaries of the National Textile Corporation Ltd., New Delhi are functioning at present without Chairman-cum-Managing Directors; and

(b) if so, the facts thereof and dates from which these are being managed without Chairman-cum-Managing Director ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) and (b). Only three subsidiaries out of nine are at present without Chairman-cum-Managing Directors. Details are given below :

(1) NTC (West Bengal, Assam, Bihar and Orissa) :

The CMD of this subsidiary had resigned and was relieved on 31-8-1985. Offer of appointment has been sent to the selected candidate.

(2) NTC (Madhya Pradesh) Ltd. :

CMD of the subsidiary has processed on leave with effect from 1-10-1985 preparatory to completion of his tenure on 24-12-1985; and

(3) NTC (UP) Ltd. :

CMD of the subsidiary resigned on 13-9-1985. His resignation has since been accepted.

**Appointment of SC/ST Member on
Board of Directors of
Nationalised Banks**

2877. SHRI K. D. SULTANPURI :
Will the Minister of FINANCE be pleased to state :

(a) the names of the nationalised banks which have one or more Scheduled Castes/Scheduled Tribes member on the Board of Directors to look after the interests of SC/ST beneficiaries; and

(b) whether Government propose to appoint at least one Director on the Board of Directors belonging to SC/ST community in view of the repeated recommendations of